

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 12th February, 2021.

No.LR (A) 32/92/Pt.IV/268- The Governor of Meghalaya in exercise of the powers conferred under Sub-Section (3) of Section 24 of the Code of Criminal Procedure, 1973 is pleased to appoint Smti Synshar Kyndiah as the Additional Public Prosecutor for West Jaintia Hills District, Jowai with effect from the date of taking over charge until further orders.

(W. Khylllep)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.IV/268-A,

Dated Shillong, the 12th February, 2021.

Copy forwarded to:-

1. The Accountant General (A&E), Meghalaya, Shillong-793001. The above Advocates will not be entitled to a retaining fees but will received other fees for appearing/conducting cases as laid down in O.M. No. LR (B) 1/89/Pt./33 dt. 28.3.2000 as amended.
2. The Advocate General, Meghalaya, Shillong.
3. The Director General of police, Meghalaya, Shillong.
4. The Deputy Commissioner, West Jaintia Hills, Jowai.
5. The District & Sessions Judge, West Jaintia Hills, Jowai.
6. The Chief Judicial Magistrate, West Jaintia Hills, Jowai.
7. The Judge, Autonomous District Council Court, Jaintia Hills, Jowai.
8. The Superintendent of Police, West Jaintia Hills, Jowai.
9. The Secretary, Shillong Bar Association, Shillong.
10. The Govt. Pleader-cum-Public Prosecutor, West Jaintia Hills, Jowai.
11. Advocates Concern. Charge Report of assuming charge may be sent to this Department at the earliest.
12. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of this Notification in the next issue of the Meghalaya Gazette.
13. Law (B) Department.
14. Guard File.

By order etc.,


Deputy Secretary to the Government of Meghalaya,
Law Department.
